

**Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Srinagar/Jammu.**

Notification
Jammu, the 10th January, 2020

S.O 17 : - In exercise of the powers conferred by Section 24 of the Code of Criminal Procedure, 1973, the notification issued vide SRO 07 Dated 10-01-2018 is hereby rescinded with immediate effect.


**Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs.**

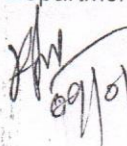
No: - LD (Acq) 2017/527-Jammu

Dated: - 10 - 01 - 2020.

Copy to the:-

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K, Jammu.
3. Registrar General, J&K, High Court Jammu.
4. First. Addl. Sessions Judge, Jammu.
5. Director Prosecution, J&K PHQ, Jammu,
6. Director Litigation, Jammu.
7. Sr. Superintendent of Police, Jammu
8. First Addl. Public Prosecutor, Jammu with the request to conduct the case vigorously before the Ld. First Addl. Sessions Judge, Jammu.
9. Sh. Rajnesh Oswal, Advocate, J&K High Court, Jammu for information. This is in reference to his communication No. Nil Dated Nil.
10. General Manager, Government Press, Jammu for Publication in the Government Gazettee.
11. SRO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


Assistant Legal Remembrancer,
Department of Law Justice and Parliamentary Affairs


10/01/20